

**Guidelines for booking of facilities of Netaji Subhas
Regional Coaching Centre (NSRCC) Indoor Stadium
NSRCC Sports Complex, Netaji Chowmuhani,
Agartala, West Tripura under Tripura Sports Council.**

TRIPURA  **GAZETTE**

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Government of Tripura
Education (Youth Affairs & Sports) Department
Shiksha Bhavan, Office Lane, 4th floor
Agartala, Tripura(W)

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NOTIFICATION

Sub :- Guidelines for booking of facilities of Netaji Subhas Regional Coaching Centre(NSRCC) Indoor Stadium at NSRCC Sports complex, Netaji Chowmuhini, Agartala, West Tripura under Tripura Sports Council.

The Governor of Tripura is pleased to make the following guideline in respect of allotment of facilities of "Netaji Subhas Regional Coaching Centre" (NSRCC) Indoor Stadium at NSRCC Sports complex, Netaji Chowmuhini, Agartala, West Tripura under the custody of Tripura Sports Council, Agartala.

1. **Short title and commencement:**

- i) These may be called "The Guidelines for booking of facilities of Netaji Subhas Regional Coaching Centre (NSRCC) Indoor Stadium at NSRCC Sports complex, Netaji Chowmuhini, Agartala", West Tripura under the custody of Tripura Sports Council, Agartala;
- ii) This will come into force with immediate effect.

2. **Definitions:** Unless the context otherwise requires:

- (a) "Application" means and includes any requisition furnished by a Requisitioning Agency, in prescribed form (Annexure-A);
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- (b) "Secretary, TSC" means Secretary, of Tripura Sports Council, an Advisory Body to the Govt. of Tripura referred here-in as the "Booking Authority";
- (c) "Department" means the Department of Youth Affairs & Sports, Govt. of Tripura.
- (d) "DYAS" means the Director of Youth Affairs & Sports Govt. of Tripura.
- (e) "Requisition Agency" means and includes Government Department / Non Government Organization/Agency/Association/Different Sports Associations / Cultural Associations/ Political Parties submitting application for booking of facilities of "Netaji Subhas Regional Coaching Centre" (NSRCC) Indoor Stadium at NSRCC Sports complex, Netaji Chowmuhini, Agartala, West Tripura.
- (f) "State Government" means the Government of Tripura.
- (g) User Agency means the Government Department / Non Government Organization / Agencies / Association as mentioned in Para (e) above/ Political Parties allowed using the NSRCC Sports Complex on Payment of prescribed rates.

Procedure for Application:

The requisitioning Agency shall submit application in prescribed Form-(Form-1) attached with this Guidelines along with the caution money, to the booking authority at least 20 (twenty) days before the programme and rent shall be paid within 3 (three) days of getting allotment.

Condition for allotment:

- i) Organization of any event by any State/Central Government shall be dealt on first priority.
- ii) All other application received shall be dealt on "first come first serve basis" giving priority to sports event.

- iii) This facility of NSRCC Sports Complex shall be provided for use from 08.00 a.m. to 8.30 p.m.
- iv) All function / performance shall be closed by 08.00 p.m. and the NSRCC Sports Complex shall be vacated by 09.00 p.m. positively.
- v) Arrangement for public address system, projector stand, diesel generator etc. shall be made by the applicant and the Tripura Sports Council will have no liability on this account.
- vi) The applicant shall take care for ensuring that there is no performance contrary to healthy, social culture and public decency and decorum.
- vii) Rent shall be deposited within 3 (three) days of getting allotment.

5. Rent for NSRCC Sports Complex:

i). Rent for facilities of NSRCC Sports Complex as mentioned in Clause No.5 of the Notification of Guidelines for booking of NSRCC Sports Complex under Tripura Sports Council will be as follows:

Sl No	Programme	Durati on	Time	Rent per day	Caution money	Remark
1	Sports Activities in Indoor Stadium	1(one) day	8 a.m to 8:00 p.m	Rs.500/	Rs.2,000/-	Sports Associations or Organizations
2	Meeting of Political Parties in Indoor Stadium (Excluding Mapple wooden arena)	1(one) day	8 a.m to 8:00 p.m	Rs.75,000/-	Rs.30,000/-	Non-Government Organizations
3	Programme of different Government Department	1(one) day	8 a.m to 8:00 p.m	Rs.10,000/-	Rs.10,000/-	Government Organizations

ii). The Mapple wooden arena of the NSRCC indoor stadium shall not be allowed to be used for any purpose other than authorized Sports activities.

iii). Rent of the facilities of NSRCC Sports Complex for any other programmes, if permitted other than the above noted items will be fixed up by TSC while allotting the NSRCC Sports Complex.

iv). Advance Payment of user charges of facilities of “NSRCC Sports Complex” and caution money are mandatory for all user agencies including Government Department.

v). Programmes organized by the Director of Education (Youth Affairs & Sports) Department, Government of Tripura, Tripura Sports Council, Tripura Sports School Board shall be free of cost.

vi). Unauthorized person or guardian of trainees or any kind of vehicle shall not be allowed inside the NSRCC Sports Complex unless person(s) concerned produce any pass or authorized document to the concerned security person or duty staff.

vii). The fees for individual trainees for use of the facilities of NSRCC Indoor Stadium shall be as follows:

SL NO	Category	For regular practice	Amount
(i)	(ii)	(iii)	(iv)
1	Regular trainees	Admission fees for two years	Rs.250/-
		Monthly fees	Rs.150/-
2	Other than regular trainees or Government/ Sem Government/ PSU employee	Admission fees for two years	Rs.1000/-
		Monthly fees	Rs.500/-
3	50% Subsidies rate shall be provided to the BPL i.e. AAY/P3 Ration card holder) category family person/Physically Challenge (PH) person (Minimum: 40%)/ Senior citizen/Freedom fighter/National prize holders /International Sports persons in authorized sports competition	Admission fees for two years	Rs.125/-
		Monthly fees	Rs.75/-

6. Responsibility of User Agency:

- i) The responsibility of maintaining law & order and necessary police arrangement shall lie with concerned User Agency.
- ii) Affixing any paper or poster is strictly prohibited inside and outside the NSRCC Sports Complex other than the programme name. Only removable making/tapes on the complex is permissible with prior approval on the booking authority.
- iii) The user agency shall be responsible for any damage of any property inside and outside of the NSRCC Sports Complex and further booking in favour of such agency shall not be considered in future if any damage is caused by them. The user Agency will be responsible for repair of the damage, if any, caused by them. If the repair is not carried out by the user agency at their cost and responsibility, caution money so deposited shall stand automatically forfeited in favour of the Tripura Sports Council.
- iv) Carrying of inflammable object, intoxicants, crackers and fireworks, are strictly prohibited inside the NSRCC Sports Complex and premises. The user agency shall be responsible for any accident/mishap, including loss of life during the course of booking. TSC will not be responsible, in any manner.
- v) Parking of by-cycle, Motor cycles, car or preparation of hot beverage inside NSRCC Sports Complex is also strictly prohibited and the concerned user agency shall be held responsible any violation.
- vi) Smoking/ Alcohol inside the NSRCC Sports Complex is strictly prohibited. No pets are permitted inside.
- vii) Tripura Sports Council shall in no way be held responsible if the performance of the function of the user agency is disrupted due to natural calamity, power failure or any unforeseen reason, beyond control of the TSC.
- viii) Prior to occupation of the NSRCC Sports Complex the User Agency shall acknowledge receipt of every item, articles. Items/ Articles so received shall be returned back to the Tripura Sports Council after the function is over.

- ix) Caution money shall be refunded by the Tripura Sports Council subject to the conditions that every item/article of the premises of NSRCC Sports Complex during performance of the function is duly returned to the council in good condition and secondly original receipts of caution money issued by Tripura Sports Council surrendered to the office of Tripura Sports Council. If the receipt is lost or not produced for surrender, the caution money shall not be refunded and the same shall stand forfeited in favour of Tripura Sports Council. Moreover caution money shall have to be taken back from the office of the Tripura Sports Council within 3 (three) days of completion of performance as per above stated procedure failing which the said caution money shall automatically stand forfeited in favour of Tripura Sports Council .
- x) Supply of any kind of foodstuff, tea and lunch pack inside the NSRCC Sports Complex etc. is strictly prohibited.
- xi) No structure or construction materials for the purpose of utilization in any dramatic performance and any other function shall be stored inside or outside the NSRCC Sports Complex.
- xii) Medical liability including first aid, medical kit, qualified medical/Medicare personal/attendance and ambulance for any emergency, must be ensure by the user agency.
- xiii) For any kind of public gathering by the Users Agencies, arrangement of drinking water shall have to be done by them.
- xiv) The user agency must comply with the municipal and other laws of the land.
- xv) Illumination of NSRCC Sports Complex, if so required by any user Agency, shall be the responsibility of the user agency at their own cost and risk including provision for stand by generator during power failure. Ushering and fire control during the booking period will be the responsibility of the concerned user agency.

8. Cancellation of Booking:

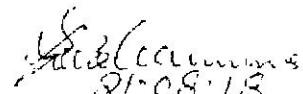
- i) Booking of any facilities of NSRCC Sports Complex for Non Government programme shall be liable to be cancelled at any time for organization of Government programme if both the programmes are over lapped on same date. In such exigency rental and caution money shall be refunded against return of original receipt / receipts to Non-Govt. users Agency.
- ii) If permission is accorded to use the facilities of NSRCC Sports Complex on a particular date, and the User Agency is not in a position to utilize facility, in that case the concerned party shall intimate the authority of their inability at least three days before the date of the commencement and half of the rent charge shall be deducted. However caution money will be refunded in full.
- iii) If any User Agency cancels its programmes without prior notice of at least 48 hours before the programme, in that case the rental deposits shall not be refunded. Only caution money shall be refunded
- iv) Violation or Non-compliance of any of the conditions under clause 7 above, shall make the booking liable to be cancelled by the booking authority.

9. Power to Remove Difficulties:

- i) If any difficulty arises in giving effect to the provision of these orders, Tripura Sports Council may by order make such provision, as appear to it to be necessary or expedient for removing the difficulties.
- ii) Tripura Sports Council shall have power to amend, modify these orders and issue supplementary notice, explanation and clarification for smooth implementation of these orders.

Encl: As stated

By order of Governor


21.08.18
Under Secretary

**Deptt. Of Youth Affairs & Sports
Government of Tripura**